The average number of social security pensioners were 6 to 7 per cent of the population which the new dispensation has brought down to 2 per cent. The poor beneficiaries have agitated to secure the ends of justice. Their plight beggars description.

I, therefore, urge upon the Central Government to intervene and prevail upon the Bihar Government to restore the earlier 'old age pension scheme'.

(iv) Need to extend retirement benefits to the casual labour working on Indian Railways.

SHRI AJIT KUMAR SAHA (Vishnupur) : Sir, I want to draw the attention of Government to a peculiar problem facing the casual labourers working in the Railways. As per the statement of the Minister during the presentation of the Railway Budget, there are about 2,50,000 casual Labour in the Indian Railways and only 25,000 casual labourers in all zones are being confirmed as per the existing rules. As per the present yardstick it will normally take more than a decade for a casual labourer to be confirmed as regular employee. Therefore, when a casual labourer dies in harness even after serving for more than a decade without being confirmed, he is deprived of retirement benefits like gratuity, pension, etc. His family only gets the P. F. contribution of the employee. On the other hand, a regular employee becomes eligible for retirement benefits if he completes a few years of service. This lacuna or injustice meted out to casual labourers can be removed if supernumerary posts are created so that these posts will lapse as and when these casual labourers vacate these posts. This will benefit a casual labourer to get retirement benefits. I urge upon the Government to consider this suggestion sympathetically and save many casual labourers working in the Railways from being deprvied of their legitimate retirement benefits due to the lacuna in the rules.

(v) Need to provide alternative cattle feed because of rice bran and cotton seeds being used for extracting oil.

SHRI A. SENAPATHI GOUNDER (Palani) : The cattle wealth of our country is going on depleting year by year. We have been feeding cattle with rice bran and cotton seeds. But, now that we have started extracting oil from rice bran and cotton seeds, these two nutritious feed have become scarce for cattle. Also the stalks of high-breed varieties of paddy being very short, the quntity of hay stalk available to cattle has also lessened. Thus, for the benefit of man, the cattle feed has been curtailed. Previously there was an Animal Welfare Board and even that has become defunct.

There were vast grazing grounds in dry areas and in every Village. After conversion of many dry areas into wet areas, the grazing grounds have become non-existent. Therefore, wherever dry lands are there, grazing field should be given exemption under the Land Ceiling Acts.

Production of green fodder just like N.B. 21 etc. should be increased and supplied at subsidised rates. The present rate of subsidy given is insufficient. Since we need to make oil from rice bran and cotton seeds, we have to find some alternatives as cattle feed.

I request the hon. Minister of Agriculture to take drastic steps for the care of the cattle which is very precious for our economy which is still predominantly agricultural.

(vi) Irregularities and inefficiency in the Handloom corporation and need for importing the lot of weavers.

श्री बी० डी० सिंह (फूलपुर) : सभापति महोदय, उत्तर प्रदेश के पूर्वी जिलों में लगभग नब्बे प्रतिशत हेण्डलूम की इकाइयां हैं जो हैण्डलूम कारपोरेशन में व्याप्त अनियमितताओं तथा उसकी अक्षमता के कारण बन्द पड़ी हैं। इसके अतिरिक्त कारपोरेशन के अधिकारी पावरलूम की धोतियों को खरीद कर सस्ते कपड़े की दुकानों पर भेज देते हैं तथा होने वाले लाभ को स्वयं हथिया लेते हैं। परिणाम यह होता है कि हाथकरघा के बुने हुए माल का विक्रय नहीं हो पाता है और हथकरघा इकाइयों को बाध्य हो कर बन्द करना पड़ता है। जिन गरीबों को हथकरघा खरीदने के लिए ऋण दिया गया है, उन्हें भुगतान करने में असमर्थता हो रही है। हथकरघा उद्योग में बिचौलियों का भी अंकुश कठोर होता जा रहा है। वे बुनकरों के घरों में करघा लगवा कर उनसे कपड़ा बुनवाते हैं तथा उन्हें अपर्याप्त मजदूरी देकर स्वयं मालामाल हो रहे है लगभग 80 से 90 प्रतिशत तक हथकरघे बिचौलियों

द्वारा चलवाये जा रहे हैं। इस प्रकार बुनकरों का बड़े पैमाने पर शोषण हो रहा है और वे अपनी रोजी-रोटी चलाने में भी कठिनाई का अनुभव कर रहे हैं।

अत: मैं माननीय उद्योग मंत्री से निवेदन करूंगा कि इस प्रकार हथकरघों तथा पावरलूम इकाइयों में व्याप्त घोर अनियमितताओं एवं शोषण की प्रक्रिया की अविलम्ब जाँच कराई जाय तथा कमियों को दूर करके इकाईयों को वांछित तरीके से चलाने के लिए उपयुक्त वातावरण बनाया जाय, ताकि इनमें लगे हुए बुनकरों का शोषण समाप्त हो तथा वे अपनी रोजी-रोटी अच्छी प्रकार से चला सकें। हथकरघा इकाइयों के लिए कच्चा माल उपलब्ध कराना तथा बने हुए माल की समुचित विक्रय की व्यवस्था कराना, इन इकाइयों को स्वस्थ बनाने के लिए अत्यावश्यक है, क्योंकि इनके साथ लाखों बुनकरों की रोजी-रोटी का प्रश्न सम्बद्ध है।

(vii) Reported investments by banks of J and K State in other States and need to Scrutinise their operational strategy in Jammu and Kashmir.

PROF. SAIFUDDIN SOZ (Baramulla) : There is urgent need to organise industrial activity in Jammu & Kashmir as this area remained by and large neglected. The State's share in the national investment in the public sector industries has reamined as low as 0.06%. Under these circumstances, investments are equired to be mobilised for industrial venture by promising entreprenurs.

The Banking Sector in J & K has not come forward to help the State's march towards industrial dovelopment. The Banks have, as a rule, effected investments outside the J & K State and helped the investment-boom elsewhere.

My contention is that the nationlised Banks in the State have invested 92% of their deposits outside the J & K State.

I request the Finance Minister to look into the matter.

The Reserve Bank of India should be asked to investigate into the matter. In fact, the entire operational strategy of Banks in the State of J & K requires scrutiny.

(viii) Need to provide the lepers with medical facility accommodation, jobs, etc.

श्री राम विलास पासवान (हाजीपुर) : सभापति महोदय, मैं आपका ध्यान एक अत्यन्त ही लोक महत्व के विषय की ओर आकृष्ट करना चाहता हूं। दिल्ली के विभिन्न झुग्गी झोपड़ी में सैंकड़ों की संख्या में कुष्ठरोगी नारकीय जीवन व्यतीत कर रहे हैं। भारतीय भिक्षावृति निरोध कानून के अन्तर्गत भिक्षाटन पर प्रतिबन्ध लगा दिया गया है। भिक्षाटन जो पेट पालने का धंधा था वह भी समाप्त हो गया है और सरकार के द्वारा भी उनके रहने, खाने की कोई व्यवस्था नहीं की गई है। फलस्वरूप कई कुछ रोगियों की भूख से मृत्यु भी हो गई है। ये कुष्ठ रोगी दिल्ली के रामनगर, तिलक नगर और पश्चिम दिल्ली के अन्य भागों में दयनीय स्थिति में हैं। इनके इलाज की भी कोई समुचित व्यवस्था नहीं है जबकि कुष्ठ रोग एक बिल्कुल ही क्योरेबल रोग है। देश में लाखों की संख्या में कुष्ठ रोगी हैं।

केन्द्र सरकार ने तो लेप्रासी एक्ट निरस्त कर दिया है लेकिन राज्य सरकारों ने तो उसे समाप्त नहीं किया है। लेप्रासी एक्ट फेडरल ला है। सरकार ने 20 सूत्री कार्यक्रम में भी कुष्ठ रोग को जैसे समाप्त करने का प्रावधान किया है वह सिर्फ कागज में है। 20 फरवरी, 1984 को इंटरनेशनल लेप्रासी कान्फ्रेंस दिल्ली में हुई थी जिसमें माननीय राष्ट्रपति जी एवं प्रधानमंत्री जी ने भी भाग लिया था। उसके बावजूद भी उनकी स्थिति ज्यों की ज्यों है।

अत: सरकार से मांग है कि सरकार मानवीय दृष्टिकोण अपनाते हुए कुष्ठ रोगियों के इलाज, खाने एवं रहने की व्यवस्था करे तथा जिन राज्यों में यह एक्ट अभी तक समाप्त नहीं किया गया है, उन राज्यों को भी उसे समाप्त करने के लिए कहा जाए।